

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Insolvency) No.687 of 2018

IN THE MATTER OF:

Bhavik Bhimjyani

.....Appellant

Vs.

Uday Vinodchandra Shah & Anr.

.....Respondents

Present :

**For Appellant: Mr. Kush Chaturvedi with Mr. Aman Varma, Ms. Smriti
Churiwal and Ms. Priyashree, Advocates**

**For Respondents: Mr. Abhishek Anand with Mr. Anant A.Pavgi, Advocates
Mr. Debarshi Bhuyan, Advocate for R-2**

O R D E R

16.04.2019 - Learned Counsel for Appellant submits that during the pendency of the appeal and due to recent development, the present appeal has become infructuous. He sought permission to withdraw the appeal. Prayer is allowed. The appeal is disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk